

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RANA HEAVY ENGINEERING LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	RANA HEAVY ENGINEERING LIMITED
2.	Date of incorporation of corporate debtor	14/01/1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106UP1992PLC013939
5.	Address of the registered office and principal office (if any) of corporate debtor	7TH K.M. STONE MEERUT ROAD MUZAFFARNAGAR UTTAR PRADESH UP 251002 IN
6.	Insolvency commencement date in respect of corporate debtor	03/03/2023 (Order passed by the Adjudicating Authority dated 03.03.2023 was received by the IRP through Applicant's Counsel on 06.03.2023)
7.	Estimated date of closure of insolvency resolution process	30/08/2023 (i.e. 180 days from insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Hemi Gupta; Registration No - IBBI/IPA002/IP-N00147/2017-18/10383
9.	Address and e-mail of the interim resolution professional, as registered with the Board	24, Medi Center, Opp. Eves Petrol Pump, Hapur Road, Meerut (U.P.)-250002 <a href="mailto:hemigupta@rediffmail.com">hemigupta@rediffmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-84, Takshila Colony, Garh Road, Near Medical College, Meerut (U.P.) - 250004 <a href="mailto:cirp.ranaheavyeng@gmail.com">cirp.ranaheavyeng@gmail.com</a>
11.	Last date for submission of claims	17/03/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(A) Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (B) Not Applicable

*Hemi Gupta*

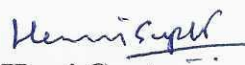
Notice is hereby given that the Hon'ble National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the RANA HEAVY ENGINEERING LIMITED on 03/03/2023.

The creditors of **RANA HEAVY ENGINEERING LIMITED** are hereby called upon to submit their claims with proof on or before **17/03/2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- Not applicable as per information available with IRP till date.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional:   
**Hemi Gupta**  
(IBBI/IPA002/IP-N00147/2017-18/10383)

Date: 06/03/2023

Place: Meerut